GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:6498 ANSWERED ON:07.05.2013 IMPLEMENTATION OF SCHEMES BY NGOS

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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of Centrally Sponsored Schemes which are being run under the Ministry through Non- Governmental Organisations (NGOs) for the welfare of different sections of the society along with the amount of grants sanctioned and released by the Union Government for implementation of those schemes during each of the last three years, State and scheme-wise;
- (b) the cases of misuse/ misappropriation of funds by the NGOs and the action taken by the Union Government against such NGOs during each of the last three years and ihe current year, State-wise and scheme-wise;
- (c) whether there is any proposal for restructuring the funding procedure for NGOs so that they can avail adequate and timely funds under various schemes;
- (d) if so, the details thereof; and
- (e) the steps being taken by the Government to devise ways and means for better monitoring of the flagship schemes and to enhance transparency and accountability?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRIP. BALRAM NAIK)

- (a) Non Governmental Organisations (NGOs) are granted funds by this Ministry under various Central Sector Schemes. State-wise and Scheme-wise details of funds released to the NGOs during the last three years is given at Annexure-I.
- (b) State-wise and Scheme-wise number of complaints relating to misuse/ misappropriation of funds by the grantee NGOs during the last three years and the current year is given at Annexure-II. These complaints were forwarded to State Government/other organizations for enquiry and report. In such cases, Ministry withholds further release of funds to NGOs. pending enquiry, and takes action for their blacklisting in the event of receipt of adverse enquiry report.
- (c) to (e) It is an ongoing process. The Ministry ensures better monitoring of the schemes to enhance transparency and accountability in the following ways:
- (i) Fresh/subsequent releases of grants to implementing agencies during a year are made only onreceipt of Utilization Certificates in respect of previous year's grants, which have become due.
- (ii) Review of schemes/programmes by the officers of the Ministry during their visits to the States,
- (iii) The schemes/programmes implemented through NGOs are also monitored by respective StateGovern ments/UT Administrations,
- (iv) The Ministry sponsors evaluation studies from time to time through independent evaluationagencies, inter alia, to check proper utilization of funds by the implementing agencies under various Schemes/Programmes,
- (v) In the event of proven misappropriation of funds by an NGO, the Ministry1 initiates action toblacklist the NGO.